

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH**

...
ORIGINAL APPLICATION NO.060/00921/2018

Chandigarh, this the 8th day of August, 2018

...
**CORAM:HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J) &
HON'BLE MS. P. GOPINATH, MEMBER (A)**

...
Mani Bedi, age 62 years, w/o Sh. C.S. Bedi, Retired Principal, Post Graduate Government College for Girls, Sector 42, Chandigarh, R/o House No. 1132, Sector 44/B, Chandigarh (Group A) - 164007.

....Applicant

(Present: Mr. Barjesh Mittal, Advocate)

Versus

1. UT Chandigarh Administration chandigrh, UT Civil Secretariat, Deluxe Building Sector 9 D Chandigarh through its Advisor to Administrator – 160009.
2. Education Secretary, Chandigarh Administration, Deluxe Building, UT Civil Secretariat, Sector 9-D, Chandigarh – 160009.
3. Director, Higher Education (Colleges), Chandigarh Administration, Chandigarh, Sector 9-D, Chandigarh – 160009.

..... Respondents

ORDER (Oral)

SANJEEV KAUSHIK, MEMBER (J)

1. By way of the present O.A., the applicant has challenged a letter dated 21.08.2017 (Annexure A-1), which, in fact, is reply to the legal notice.
2. An O.A. does not lie against reply to legal notice, and therefore, we are inclined to dismiss this O.A., being not maintainable.
3. At this stage, learned counsel for the applicant prays that let a direction be issued to the respondents to pass a reasoned and speaking order on the claim of the applicant, in accordance with law.
4. Issue notice to the respondents.

5. On our directions, Mr. Arvind Moudgil, Advocate, appears and accepts notice on their behalf. He prays for a reasonable time to pass a speaking and reasoned order, after considering the claim of the applicant.

6. Accordingly, the O.A. is disposed of, with a direction to the respondents to consider the claim of the applicant, in accordance with law and pass a reasoned and speaking order thereon, so that he may challenge it before the Court of law, if he feels aggrieved thereby.

7. Mr. Arvind Moudgil, Advocate, who is a Nodal Officer of Chandigarh Administration, is directed to advise the concerned quarters that every claim/request/representation/legal notice be disposed of by passing a reasoned and speaking order, so that the concerned person may move to the appropriate forum, by challenging the same, if he feels aggrieved.

(P. GOPINATH)
MEMBER (A)

(SANJEEV KAUSHIK)
MEMBER (J)

Dated: 08.08.2018

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